THE DEPUTY CHAIRMAN; I do not know. It is not my concern whatever the reason is... (Interruptions)...It is not my concern at all whatever the reason is...(Interruptions)...That is none of the business of the Chair to find out the reason. You don't come one day. I do not ask you why you did not come.

Re-Question

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AN HON. MEMBER; Madam, I know the reason.

THE DEPUTY CHAIRMAN; Whatever the reason might be, you keep it to yourself. Yes, Mr. Swamy. (Interruptions)

SHRI P. UPENDRA: Madam, the Leader of the Opposition in the other House is not attending the House at all. What do you say about that? (Interruptions) Your Leader is not coming to the Parliament at all.

SHRI SURESH KALMADI: Rajiv Gandhi never left the Question Hour before 12 o'clock. (Interruptions)

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); Madam Deputy Chairman, in the last three years, this House has devoted a lot of attention and time to discussing the Bofors issue. The Prime Minister also has said that their names will be given to us within 15 days. But now many more days have elapsed. Today's 'Illustrated Weekly' directly alleges that one of the Cabinet Ministers, Mr. Arun Nehru, is involved in the Botes deal, and the telexes have gone. We would like the Government to come forward and tell us what the truth is. There is a widespread impression in the country that Mr. Arun Nehru is the central figure in the Bofors illegal payment. We would like to know what the truth is because this Houss has devoted so much time to the Bofors issue and suddenly they have forgotten about Bofors. What is the compulsion by which they have suddenly forgotten about the Bofcrs? I would like the House to be informed and taken into confidence.

डा० अदरार ग्रहमद खान: (राजस्थान) महोदया, मेरा व्यवस्था का प्रश्न है ...

of Privilege

THE DEPUTY CHAIRMAN: I have only permitted him. में ग्रापका व्यवस्था का प्रश्न बाद में डील करूंगी...(प्रवधान)

Let me finish with him. The Government has heard and that matter is ended. Yes, Mr. Shah. (Interruptions) He has given a letter. The Chairman has permitted him.

SHRI N.K.P. SALVE (Maharashtra); Madam, may I proceed?

THE DEPUTY CHAIRMAN. He has got a problem. We have to solve the problem of a Member of Parliament. He has given a letter ' to that effect. I have to deal with it.

RE. QUESTION OF PRIVILEGE

SHRI VIREN J. SHAH (Maharashtra): Madam, it is a question of privilege. I have given notice of a Motion of Privilege under Rule 187.

Madam, on Friday, the 17th August, around 1 p.m., when I wanted to leave the Parliament House through Gate No. 9, a person at the gate, belonging to the Delhi Police prevented me from doing so. He did not want me even to go out from there. When I pointed out that my car was there on that side, he still insisted that I should go out through some other gate. Only when some other members of the Watch and Ward intervened I could leave. This was on Friday.

Then, on Monday, that is, yesterday, around 10-30 a.m., I was again prevented by a person belonging to Delhi Police at Gate No. 8. He also on inquiry revealed that he belonged to the Delhi Police. Again, only the intervention of the Watch and Ward enabled me to get in because the off ce

XShri Viren J. Shah]

of the BJP Parliamentary Office is close to Gate No. 8- The person who stopped me was not even aware that a Member of Parliament is entitled to enter the Parliament House.

Madam, I shall seek the permission of the Chairman under Rule 190 to raise the above matter and request that the question of privilege be referred to the Committee of Privileges . . . (Interruptions) . . .

THE DEPUTY CHAIRMAN: I have asked the Secretariat to find out and make an inquiry and report back and you would be informed of It...(Interruptions)... I would look into it...(In-tions)...

SHRI YASHWANT SINHA (Bihar): Madam, he has raised a question of privilege. This is a very serious matter... (Interruptions)...

SHRI GURUDAS DA'S GUPTA (West Bengal); Madam, this is a very serious matter...(Interruptions)...

THE DEPUTY CHAIRMAN; Yes, this is a very serious matter...(Inter-rwptions)...

SHRI KAMAL MORARKA (Rajash-than) Madam, it seems that a Member of Parliament cannot enter the Parliament House at all *(intcrup-tions)...*

SHRI VIREN J. SHAH; The point is about the behaviour of the Delhi Police... (Interruptions)...

THE DEPUTY CHAIRMAN; Let the Chairman look into it...(Interruptions)... Let the Chairman deal with this privilege matter... (Interruptions)...

SHRI JAGESH DESAI . (Maharashtra): It is a ver serious matter... (Interruptions)...

SHRI DIPEN GHOSH (West Bengal): Let the Parliamentary Affairs Minister answer... (Interruptions)...

SHRI R. K. DHAWAN (Andhra Pradesh); Madam, I want to raise a very serious matter in ibis connec tion... (Interruptions)... Madam, I want want to raise a point... (Interruptions)

THE DEPUTY CHAIRMAN; Just wait. Let him answer first (Interruptions) Somebody has asked the Minister to react to it. So, let him speak first... (Interruptions)...

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA); I have been asked to react and I am speaking... (Interruptions)... Madam, it is i very serious matter and it impinges on the privileges of the honourable Member and definitely it should be inquired into. As you know, the whole Parliament House building comes under the control of the Chairman and the Speaker of the Lok Sabha and the Lok Sabha Slpcoretariat and we will definitely bring it to the notice of the concerned authorities and make inquiries and see that such a thing does not happen again.. .(Interruptions)...

SHRI DIPEN GHOSH; Madam, it is not a question of inquiry by the concerned authorities... (Interruptions)... or the Secretariat concerned. But it is a question of the privilege of a Member. It should, therefore, be referred to the Privileges Committee... (Interruptions)... and for referring it to the Privileges Committee, whatever process has to be gone through, that has to be gone through by the Chair... (Interruptions) ...

THE DEPUTY CHAIRMAN; O.K.... (Interruptions)...All right. It is a serious matter, of course, and the Chairman will take a decision on this ... (Interruptions)...

SHRI KAMAL MORARKA: Madam, I do not think that it is a matter concerning the Minister for 261

manch" Programme a Member of parliament, the Delhi Police said that the Prime Minister was passing that way. So, I could not SHRI PRAMOD MAHAJAN (Maha- pass through my own house on Pandara Road.

Doordarshan's "Khula

rashtra): It is a matter concerning the Delhi Police...(Interruptions)...

SHRI KAMAL MORARKA.. This was all started by you people that the Prima Minister is passing

SHRI SYED SIBTEY RAZI (Uttar and all that. (Interruptions). Pradesh); Madam Deputy Chairman, it is concerning the Delhi Police... terruptions)...

SHRI KAMAL MORARKA: Madam, it is Alleged censoring of Doordarshan's 'Khula absolutely no question of the decision of the Manch" Programme Chairman. Please refer it to the Privileges Committee... (Interruptions)...

श्री राम नरेश यादव (उत्तर प्रदेश) : सदस्यों की अवमानना हुई है, सदस्यों के ग्रधिकारों का हनत हुन्ना है... (स्पवधान)

श्री सैयद सिक्ते रखी: पूरी पालियामेंट को पलिस ने प्लेन क्लॉय के ग्रन्दर घेर रखा है। भ्राज सुबह जब मैं मेन गेट ग्रन्दर ग्रा रहा थाती उस समय भी रोका गया। दो मिनट तक मैं खड़ा रहा जब क्रापके वाच एंड वार्ड ग्रादमियों ने इन्टरवीन किया तब जाकर इजाजत मिली । यहकहा गया कि यह पूर्ण रूप से प्रशासन के अंडर **भासन के ग्रंडर है और यह कहना** कि शासन इस भामले को देखकर बतायेंगी बहुत अनुचित बात है। भ्रापको सुरस्त यहीं पर फैसला लेना चाहिये। मेंग्बरीं को न जाने किस कारणवश इस सदन अन्दर न स्नाने के लिये विवश किया रहा है ... (ध्यवधान) उन्हें एक प्रवृत्ति का शिकार बनाया जा रहा है जिससे डर की भावना पैदा हो। इस सुरक्षा दी जाए और इस न्नाश्वस्त किया जाए कि कल से दिल्लो पुलिस का एक भी श्रादमी संसद के किसी मेंबर को रोकेगा नहीं, टोकेगा नहीं . . . (व्यवधान)

NATA-SHRIMATI JAYANTHI RAJAN (Tamil Nadu); Madam, 1 was prevented. I was taking out my car. I had to go to the Airport to see my child. I was not allowed. When I made enquiry and told them that I was

SHRI N. K. P. SALVE (Maharashtra): Will you stop that? Let it be stopped once and for all. The question of the privilege of a Member is sacrosanct.. It is prima 'faeie a grave breach of privilege of a Member. He has the right, but I would like to draw your attention to what constitutes a very grave contempt of the House unless the Minister explains the matter. Yesterday, unfortunately, when I was not there, with regard to 'Khula manch' the Minister of Information and Broadcasting inter alia said with reference to deletion of certain parts of the interview of the Minister on the television that it was editing and not censoring. This is what he has said. Madam, I want to state categorically that he has said that there is no censoring of the programme—very crucial wording, no censoring of the programme, but some editing is done do not know what forensic background he has but I understand that he was an administrative officer in the Government. Do you know the distinction between, editing and censoring? If he were to know the distinction between these two editing and censoring, I have no doubt in my mind that he would never have said of editing in contradiction to censoring. You ought to know the authority to suppress and to delete is the heart of the right of censor. You do not admit that you have deleted anything. You do not admit that you have suppressed anything. All that you are trying to say is that it is simplicitor and confine to selection\ and rearrangement. Is it confined to selection and rearrangement? I